

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2018

Subject : Adjudication of disputes on the recovery of transmission charges of Element-II and Element-III of Kudgi Associated Transmission System from the beneficiaries before the Commercial Operation of Kudgi STPS.

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Kerala State Electricity Board Limited (KSEB)

Respondents : Power Grid Corporation of India Limited (PGCIL) and others

Parties present : Shri Prabhas Bajaj, Advocate for KSEB
Shri Sheela M. Daniel, KSEB
Shri Sreeja R.S., KSEB
Shri J. Mazvmdr, PGCIL
Shri K.K. Jain, PGCIL
Shri Divyanshu Bhatt, Advocate for PGCIL

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking adjudication of dispute on the recovery of transmission charges of Element-II and Element-III of Kudgi Associated Transmission System from the beneficiaries before the COD of the Kudgi STPS. Learned counsel submitted that the issue raised in the present Petition has been dealt with by the Commission in order dated 6.11.2018 in Petition No. 261/MP/2017. Learned counsel for the Petitioner requested the Commission to adjourn the matter till the compliance of the direction given in the above order by NTPC.

2. After hearing the learned counsel for the Petitioner, the Commission adjourned the matter by four weeks.
3. The Petition shall be listed for hearing, if required.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)